IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CA No. 32/2018 IN CP No. 253/Chd/Hry/2017 a/w Caveat No. 06/2017

Under Sections 241, 242 & 243 of the Companies Act, 2013 and NCLT Rules, 2016.

In the matter of:

Mr. Anuj Mittal ...Petitioner

Versus

Expedient Healthcare Marketing Pvt. Ltd. & Ors.Respondents

Present: Mr. Anand Chhibbar, Senior Advocate with Mr. Gaurav Mankotia,

Mr. Sumit Pahwa and Mr. Varun Sharma, Advocates for

petitioner

Mr. Akshay Bhan, Senior Advocate with Mr. Jasmeet Singh

Bhatia, Advocate for respondents.

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Notice of this application to the respondents and Mr. Jasmeet Singh Bhatia, Advocate who is present, accepts notice on behalf of the respondents. Copy has already been supplied to the respondents. Learned Senior Counsel for respondents submits that the respondents oppose the prayer made in the application. The learned Senior Counsel for the respondents states that no decision to dilute the percentage of shareholdings of the petitioner, will be taken in the Extra Ordinary General Meeting (EOGM) scheduled for 02.02.2018 and that only agenda fixed is for infusion of capital in the company. This undertaking is taken on record.

List on 05.03.2018 the date already fixed in the main matter. Reply to the application, if any, be filed at least three days before

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the date fixed with copy advance to the counsel opposite. It is reiterated

that decision taken in the EOGM meeting to be held on 02.02.2018 shall

be subject to the merits of the case. The respondents are further directed

to file copy of the resolution whatsoever is passed in the EOGM meeting

scheduled for 02.02.2018 at least 10 days before the date fixed, with copy

advance to the counsel opposite. Learned Senior Counsel for the

petitioner submits that the petitioner may file objections to the resolution

that may be passed in the EOGM.

Sd/-

(Justice R.P. Nagrath) Member (Judicial)

February 01, 2018

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